

**NO. 21**  
Affidavit of Service by Post  
(S.C.R., Order LIII, Rule 5)

IN THE SUPREME COURT OF INDIA

[Appellate Jurisdiction]

.....

[Original Jurisdiction]

Appeal No.....of 20.....

Case

(A.B.)

(Appellant)

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(State of A.B.)

(Plaintiff)

Vs.

(C.D.)

(Respondent)

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(State of C.D.)

(Defendant)

I,.....of.....Advocate-on-record for the above named ....., make oath/solemnly affirm and say as follows :-

I did serve the advocate-on-record for the above-named..... in this action (or appeal) (or the above-named.....if he has appeared in person) with the summons (or notice or other documents) now produced and shown to me marked A, by posting it on the .....day of .....20.....at (name of post office) a true copy of the said summons (or as may be) in a pre-paid envelope registered for acknowledgment addressed to the said advocate on record (or respondent or as may be) at ....., which is his address for service.

The postal acknowledgment is attached hereto.

Sworn at.....this..... day of.....20.....

Before me.

This affidavit is filed on behalf of the